

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-220/2015
in
OA-4187/2014**

New Delhi this the 12th day of February, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Sh. Roshan Lal ,
S/o Shri Bhola Singh,
Working as Helper Khalasi under
Senior Section Engineer/Elect.
Northern Railway, IRCA Bldg.,
New Delhi.
2. Sh. Lala Ram,
S/o Shri Munni Lal,
Working as Helper Khalasi under
Senior Section Engineer/Elect.
Northern Railway, IRCA Bldg.,
New Delhi.
3. Chandra Bali,
S/o Late Shri Lolahu,
Working as Helper Khalasi under
Senior Section Engineer/Elect.
Northern Railway, IRCA Bldg.,
New Delhi.
4. Sadhu Ram,
S/o Late Inder Dev,
Working as Helper Khalasi under
Senior Section Engineer/Elect.
Northern Railway, IRCA Bldg.,
New Delhi.
5. Sh. Daya Ram,
S/o Shri Shanker,
Working as Helper Khalasi under
Senior Section Engineer/Elect.
Northern Railway, IRCA Bldg.,
New Delhi.
6. Prem Shanker,
S/o Shri V.K. Gupta,
Working as Helper Khalasi under
Senior Section Engineer/Elect.
Northern Railway, IRCA Bldg.,
New Delhi. ..

Applicants

(By Advocate: Shri R.K. Shukla)

Versus

1. Sh. A. K. Puthia,
The General Manager,
Northern Railway Headquarter,
Baroda House,
New Delhi.
2. Sh. Ajay Arora,
The Divisional Railway Manager,
D.R.M. Office, State Entry Road,
Paharganj, New Delhi.
3. Sh. A.K. Tripathi,
The Senior Electrical Engineer,
Northern Railway, IRCA Building,
State Entry Road, Paharganj,
New Delhi.
4. Sh. Sardar Swaran Singh,
Sh. Senior Section Engineer,
Northern Railway, IRCA Building,
State Entry Road, Paharganj,
New Delhi. ... Respondents

(By Advocate: Shri Kripa Shankar Prasad)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2. The present CP is filed complaining the non-implementation of the Order of this Tribunal dated 05.12.2014 in OA No. 4187/2014 wherein this Tribunal disposed of the OA as follows:

"In view of the above position, we dispose of this OA at the admission stage itself with the direction to the respondents to examine the cases of the applicants in the light of the aforesaid Orders of this Tribunal. If applicants' cases are also covered by the said Orders, they shall also be accorded the same benefits. In any case, the respondents shall pass appropriate order in this case within a period of two months from the date of receipt of a copy of this Order. There shall be no order as to cost."

3. Today, the learned counsel for the respondents while producing a speaking order dated 17.02.2015 submits that they

have fully complied with the order of this Tribunal and accordingly prays for dismissal of the CP.

4. In the circumstances and in view of the substantial compliance of the order of this Tribunal by the respondents, nothing survives in the CP and accordingly, the same is closed. Notices are discharged. However, the applicants are at liberty to question the Order now passed by the respondents if they are still having any grievances against the same, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/